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CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH.

| Original | Application | No_{ullet} | 920/92 |
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|--|---|--|--|
| | Date of decision 16.7.93. | | |
| Shri 8.8.Bansode | Petitioner | | |
| Shri G.R.Menghani | Advocate for the Petitioner | | |
| Vers | us | | |
| Union of India & Ors. | Respondent | | |
| Shri J.G.Sawant | Advocate for the Respondent(s) | | |
| Coram : The Hon'ble Shri Justice M. | S. Dochoando Vice Chairman | | |
| The Hon'ble Shri M.Y.Priolk | | | |
| 1. Whether the Reporters of see the Judgement? | f local papers may be allowed to | | |
| 2. To be referred to the R | To be referred to the Reporter or not ? \mathcal{W} . | | |
| 3. Whether their Lordships | wish to see the fair copy of | | |

Whether it needs to be circulated to other Benches of the Tribunal ?

(M.Y.PRIOCKAR)

MEMBER (A)

(M.S.DESHPANDE)

W.

VICE CHAIRMAN



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH. BOMBAY



DA.NO. 920/92

Shri 8.8.Bansode

... Applicant

V/S.

Union of India & Ors.

.. Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Shri G.R.Menghani Advocate for the Applicant

Shri J.G.Sawant Advocate for the Respondents

ORAL JUDGEMENT

Dated: 16.7.93

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Menghani for the applicant and Shri J.G.

Sawant for the respondents. In view of the statement of the respondents that the Recruitment Rules were framed in 1987 and recruitment and promotions have been ordered on the basis of the said Recruitment Rules since their introduction and seniority list also prepared in 1993, that part of the relief could not survive. It is mentioned that the applicant was considered for promotion and not selected. It appears that the DPC met in July 1992 considered the applicant but he was not selected. The entitlement of the applicant for selection is not the subject of this petition and that is a remedy which will have to be pursued by a separate application. Liberty granted to the applicant for filing a fresh petition limited to that subject. The petition is disposed of with these directions.

(M.Y.PRÍOLKAR)
MEMBER (A)

(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.